

provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years".

Due to various socio-economic reasons, this goal could not be achieved as envisaged.

All efforts are being made to achieve this goal through a joint endeavour of the Central Government, State Governments and Local Bodies. It is hoped that the constitutional goal of universal elementary education will be realized by the end of Seventh Five-Year Plan period i.e. by 1990.

Alleged Assault on R.A.S.M. Shankargarh

8205. SHRI RAMESHWAR NIKHRA: Will the Minister of RAILWAYS be pleased to state :

(a) whether R.A.S.M. Shankargarh was on Duty and assaulted on 11 July, 1983 on Jabalpur Division on Central Railway at 2.30 AM on his head by iron rod;

(b) whether he was taken to Manikpur and later on to Jabalpur Railway Hospital and sent to Medical College, and died on 16 July, 1983;

(c) whether that deceased Railway employee has left widowed wife with 5 minor children;

(d) whether the Railway is paying Rs. 1000/- to Rs 2000 - to the persons died/killed in Railway accident; and

(e) if so why no special ex. gratia amount was sanctioned and paid from Railway Welfare Fund to the family of the deceased Railway employee and dues to widow ?

THE MINISTER OF RAILWAYS
(SHRI A.B.A. GHANI KHAN
CHOUDHURY) : (a) Yes, Sir.

(b) He was taken to these Hospitals and given proper therapy and his death was not due to carelessness of treatment.

(c) The deceased left being his wife and seven minor children.

(d) As a matter of policy a sum of Rs. 1000/- is paid as ex. gratia relief by the railways to the next kin of those killed in train accidents. However, in some cases, higher amount of ex. gratia relief are also paid. These ex gratia payments are in addition to the accident compensation which is payable according to the provisions of Indian Railway Act in case of death, injury arising out of an accident to passenger carrying train.

(e) Information is being collected and will be laid on the Table of the Sabha.

UK Curbs on Entry of Indians

8206. SHRI BRAJAMOHAN
MOHANTY :

SHRI SUSHIL
BHATTACHARYA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) number of persons from India seeking entrance into U.K. detained at Airports during the calendar year 1983;

(b) whether it has been brought to the notice of the Government that Home Ministry of U.K. has issued confidential instructions to Immigration Officers on the procedure to be followed when stopping passengers from entering Britain which violates the spirit and substance of 1971 Immigration Act;

(c) whether it has been brought to the notice of the Government that as per the provisions of the Act and rules thereunder before a person is ejected, he will be given opportunity to telephone friends and relatives